

(c) the total quantity of handloom goods exported last year i.e. till the month of December, 1953?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 29.]

(b) Schemes have been received from all the States excepting Kutch and Vindhya Pradesh.

**Shri K. P. Sinha:** May I know whether the Central Marketing Organisation has been established; and if so, at what place and when has it been established?

**Shri T. T. Krishnamachari:** The Central Marketing Organisation has been set up, and for the time being its headquarters is in Madras.

#### WRITTEN ANSWERS TO QUESTIONS

##### SULPHUR PRODUCTION

\*610. **Shrimati Renu Chakravartty:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the plea of the Indian Institute of Chemical Engineers for organising indigenous production of sulphur as a national industry and for Government subsidy to that end; and

(b) if so, what decision Government have taken thereon?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes, Sir.

(b) No decision has yet been taken by Government. The question of exploiting indigenous sulphur bearing minerals, such as gypsum and iron pyrites, for the production of sulphur/sulphuric acid has been for some time engaging the attention of Government. Schemes for the manufacture of sulphur/sulphuric acid from these minerals are under examination.

#### गंगा नगर में भूमि की बांट

\*६१३. **श्री पी० एल० बारूपाल :** क्या पनर्बास मंत्री यह बताने की कृपा करेंगे कि :

(क) जिला श्री गंगा नगर में ऐसे व्यक्तियों की संख्या कितनी है जिन के लिए की गई भूमि की बांट पिछले तीन महीनों में रद्द कर दी गई है;

(ख) ऐसे लोगों की संख्या कितनी है जिन के पास पाकिस्तान में भूमि नहीं थी और यहाँ उन के लिए की गई भूमि की बांट उपरोक्त काल में रद्द कर दी गई;

(ग) इन लोगों में अनुसूचित जाति के कितने लोग हैं; और

(घ) भूमि की बांट रद्द किये जाने के क्या कारण थे ?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) 1054.

(b) 740.

(c) 214.

(d) The allotments were cancelled for one or more of the following reasons:

(i) The allottees were local men and not displaced persons.

(ii) the allottees were not self cultivators.

(iii) They were absent from the village of allotment or the District.

(iv) The temporary allotments were obtained fraudulently in false names and were bogus.

(v) The beneficiaries were persons other than the real allottees.

(vi) The Claimant displaced persons held double allotments in Punjab/PEPSU as well as in Ganganagar District.